

It is true that the minimum qualifications prescribed for the post have recently been raised. It has been found necessary to do so because Draftsmen possessing the previous qualifications were found to be unable to discharge their duties satisfactorily.

#### Printing Press at Sikkim

2054. **Shri P. C. Borooah**: Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether a modern printing press has been set up at Sikkim;

(b) if so, at what cost;

(c) what assistance was rendered by Government for the setting up of the press;

(d) what is its capacity; and

(e) for what particular uses it is intended to be put?

**The Minister of Works, Housing and Supply (Shri K. C. Reddy)**: (a) Yes. A printing press has been established at Gangtok in Sikkim.

(b) At an estimated cost of about Rs. 19 lakhs.

(c) The press is a Government of India undertaking.

(d) The capacity of the Press, as at present constituted, is about 6,000 pages per annum in one shift.

(e) The press is set up to print material in Tibetan, Nepali, Hindi, Bengali and English in the form of books, posters and charts in multi-colours, information bulletins, periodicals and pamphlets for the people of the sub-Himalayan tract from NEFA to Ladakh.

#### Export Promotion

2055. **Shri P. C. Borooah**: Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government have had under consideration new incentive schemes for export promotion;

(b) if so, whether the schemes have been finalised and what are their details;

(c) whether these were discussed at the recent Export Promotion Advisory Council meeting; and

(d) what were the comments and observations of the Council thereon?

**The Deputy Minister of Commerce and Industry (Shri Satish Chandra)**: (a) and (b). Government have recently issued incentive schemes for (1) Packed sea foods and frog legs, (2) Coir yarn and Coir products and (3) supply of Baling Hoops and Box strappings for packing for export. All these schemes provide for import of certain raw materials required by the industry packing materials etc. at prescribed percentages.

(c) No Sir.

(d) Does not arise.

12.10 hrs.

#### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

##### CEMENT SCARCITY IN BIHAR AND ORISSA

**Shri Chintamani Panigrahi (Puri)**: Under Rule 197, I beg to call the attention of the Minister of Commerce and Industry to the following matter of urgent public importance and I request that he may make a statement thereon:

The Scarcity of cement in Bihar and Orissa.

**The Minister of Industry (Shri Manubhai Shah)**: The statement is rather long. If you permit me, Sir, I would lay the statement on the Table of the House.

**Shri Braj Raj Singh (Firozabad)**: A summary of the statement may be given, because cement is not available in Orissa and Bihar.

**Shri Manubhai Shah**: If I am permitted, I shall read out the statement.

**Mr. Speaker**: How many pages?

**Shri Manubhai Shah:** It is a long statement giving all the facts. Later on, the hon. Member can enquire about anything he likes.

**Mr. Speaker:** Let it be placed on the Table of the House. [See Appendix III, annexure No. 83].

**Shri Manubhai Shah:** I beg to lay it on the Table of the House.

**Mr. Speaker:** I have said that wherever there is a long statement a short summary, covering a small paragraph, may be given if that is possible.

**Shri Manubhai Shah:** That would not do justice to the whole problem. That is why I said that if you permit me I would read the statement. A statement must give all the facts.

**Shri Ranga (Tenali):** Let it be circulated tomorrow.

**Mr. Speaker:** It shall be laid on the Table.

**Shri Chintamani Panigrahi:** We were told that the production of cement has gone up to such an extent that the necessity of control was not there. But in this region, especially Orissa, cement has been controlled, and....

**Mr. Speaker:** The hon. Member will look into the statement and then put questions tomorrow, if necessary.

#### PAPERS LAID ON THE TABLE

##### ANNUAL REPORT OF ADMINISTRATIVE VIGILANCE DIVISION

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** I beg to lay on the Table a copy of Annual Report of the Administrative Vigilance Division for the period from 1st January to 31st December, 1960. [Placed in Library, See No. LT-2757/61].

##### NOTIFICATIONS UNDER COMPANIES ACT AND ESSENTIAL COMMODITIES ACT

**Shri Manubhai Shah:** I beg to lay on the Table a copy of each of the following Notifications:—

(i) G.S.R. No. 221 dated the 25th February, 1961 making certain further alterations in Schedule V of the Companies Act, 1956, under sub-section (3) of Section 641 of the said Act. [Placed in Library, See No. LT-2755/61].

(ii) The Companies (Appeals to the Central Government) (Second Amendment) Rules, 1961 published in Notification No. G.S.R. 258 dated the 4th March, 1961, under sub-section (3) of Section 642 of the Companies Act, 1956. [Placed in Library, See No. LT-2756/61].

(iii) The Non-Ferrous Metals Control (Amendment) Order, 1961 published in Notification No. S.O. 425 dated the 25th February, 1961, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955. [Placed in Library, See No. LT-2758/61].

##### STATEMENT ON COLLIERY ACCIDENTS

**The Deputy Minister of Labour (Shri Abid Ali):** I beg to lay on the Table a copy of Statement on the accidents in the Simlabahal Colliery on the 27th February, 1961 and in the Budroochuck Colliery on the 5th March, 1961. [See Appendix III, annexure No. 84].

**Shri S. M. Banerjee (Kanpur):** Nine people died in this accident. You were kind enough to say that after the submission of the report, a discussion may be allowed.

**Mr. Speaker:** Let him look into the report.